

The Goa Tillari Irrigation Development Corporation (Amendment) Bill, 2022

(Bill No. 22 of 2022)

A

BILL

further to amend the Goa Tillari Irrigation Development Corporation Act, 1999 (Act 6 of 1999).

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Be it enacted by the Legislative Assembly of Goa, in the Seventy Third year of the Republic of India as follows:-

1. Short title, extent and commencement.—

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“(1) This Act may be called the Goa Tillari Irrigation Development Corporation (Amendment) Bill, 2022.

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(2) It shall extend to the areas as specified in the Schedule and such other areas, as the State Government may, by notification in the Official Gazette specify.

(3) It shall come into force at once.

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2. Amendment of section 57— In the Goa Tillari Irrigation Development Corporation Act, 1999 (Act 6 of 1999), (hereinafter referred to as the “Principal Act”), in section 57:-

For section 57, the following may be substituted, namely:-

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“Section 57. Penalty for Obstruction- Any person who obstructs the entry of a person authorised under section 48 to enter into or

— 2 —

upon any land or building or molests such person after such entry or who obstructs the lawful exercise by him of any power conferred by or under this Act, shall, on conviction, be punished with a fine which may extend to five thousand rupees.” 5

STATEMENT OF OBJECTS AND REASONS

Clause 2 of the Bill seeks to amend Section 57 of the Goa Tillari Irrigation Development Corporation Act, 1999 (hereinafter referred to as the “said Act”) by modifying the Clause so as to decriminalize the Act by removing the word ‘imprisonment’ and increasing the penalty amounts.

This bill seeks to achieve the above objects

FINANCIAL MEMORANDUM

The proposed the Goa Tillari Irrigation Development Corporation (Amendment) Bill, 2022 does not involve any recurring or non-recurring expenditure from the Consolidated Fund of the State.

MEMORANDUM REGARDING DELEGATED LEGISLATION

Clause 2 of the Bill seeks to amend Section 57 of the Goa Tillari Irrigation Development Corporation Act, 1999 (hereinafter referred to as the “said Act”) by modifying the section so as to decriminalize the Act by removing the word ‘imprisonment’ and increasing the penalty amounts.

These delegations are of normal character.

Assembly Hall,
Porvorim, Goa
/07/2022.

Shri Subhash Shirodkar
Hon. Minister for
Water Resources

Assembly Hall,
Porvorim, Goa
/07/2022.

Smt. Namrata Ulman
Secretary to Legislative
Assembly of Goa

ANNEXURE

**EXTRACTS OF SECTION 57 OF THE GOA TILLARI
IRRIGATION DEVELOPMENT CORPORATION
ACT, 1999**

57. Penalty for obstruction.— Any person who obstructs the entry of a person authorised under section 48 to enter into or upon any land or building or molests such person after such entry or who obstructs the lawful exercise by him of any power conferred by or under this Act, shall, on conviction, be punished with imprisonment for a term which may extend to six months, or with a fine which may extend to one thousand rupees or with both.

Assembly Hall
Porvorim, Goa
Dated: /07/2022

Shri. Subhash Shirodkar
Hon. Minister for
Water Resources

Assembly Hall
Porvorim, Goa.
Dated: /07/2022.

Smt. Namrata Ulman
Secretary to Legislative
Assembly of Goa

**Governor's Recommendation under Article
207 of the Constitution of India**

In pursuance of Article 207 of the Constitution of India, I, P. S. Sreedharan Pillai, the Governor of Goa, hereby recommend the introduction and consideration of the Goa Tillari Irrigation Development Corporation (Amendment) Bill, 2022 by the Legislative Assembly of Goa.

RAJ BHAVAN
Dated: /07/2022

P. S. SREEDHARAN PILLAI
Governor of Goa



LEGISLATIVE ASSEMBLY OF THE STATE OF GOA

**THE GOA TILLARI IRRIGATION DEVELOPMENT
(AMENDMENT) BILL, 2022**

(Bill No. 22 of 2022)

(To be introduced the Legislative Assembly of the State of Goa)

**GOA LEGISLATURE SECRETARIAT,
ASSEMBLY HALL, PORVORIM, GOA
JULY, 2022**

